

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-2', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.6000/Del/2019
Assessment Year: 2011-12

Naresh Kumar Jain 497-498 Katra Asharfi Chandni Chowk, Delhi PAN No.ADJPJ7418F	Vs	ITO Ward – 47 (4) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	Sh.Sumangla Saxena, Advocate
Respondent by	Sh. Mahesh Kumar, Sr. DR

Date of hearing:	28/01/2021
Date of Pronouncement:	28/01/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of CIT(A)-16, New Delhi dated 26.03.2019 pertaining to A.Y. 2011-12.

2. At the very outset the counsel for the assessee drew our attention to the letter filed by which the assessee sought

permission to withdraw the appeal as the appellant has decided to settle the dispute under the Vivaad Se Vishwas Scheme, 2020.

3. On such concession appeal is dismissed as withdrawn. However, liberty is given to the appellant to approach the Tribunal for the revival of the appeal if for some technical reason the dispute could not be settled under the Vivaad Se Vishwas Scheme, 2020.

4. On such concession the appeal is dismissed.

5. Decision announced in the open court in the presence of both the representatives on 28.01.2021.

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-28.01.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	28.01.2021
Date on which the typed draft is placed before the dictating Member	28.01.2021
Date on which the typed draft is placed before the Other member	28.01.2021
Date on which the approved draft comes to the Sr.PS/PS	28.01.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	28.01.2021
Date on which the fair order comes back to the Sr. PS/ PS	28.01.2021
Date on which the final order is uploaded on the website of ITAT	28.01.2021
Date on which the file goes to the Bench Clerk	28.01.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	